
(2018) 02 CHH CK 0219
In the Chhattisgarh High Court
Case No : Writ Petition (C) No. 382 Of 2018

Meera Singh

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision : 12-02-2018

Acts Referred:

Citation : (2018) 02 CHH CK 0219

Hon'ble Judges : Sanjay K. Agrawal, J

Bench : Single Bench

Advocate : Vaibhav A. Goverdhan, Pawan Kesharwani, B. Gopa Kumar

Final Decision : Disposed Of

Judgement

Sanjay K. Agrawal, J

1. Learned counsel appearing for the petitioner would submit that the petitioner has made an application before the respondent authorities for

regularization of the constructed house pursuant to the notice dated 06.01.2018 issued by respondent No. 4 but it has not been considered and decided

till date.

2. On the other hand, learned counsel appearing for respondent No. 4 - New Raipur Development Authority would submit that petitioner's application

for regularization will be considered and decided within one month.

3. Be that as it may, the respondent No. 4 is directed to consider and decide the petitioner's application by passing a reasoned and speaking order

expeditiously preferably within a period of 45 days from the date of receipt of copy of this order. It is directed that till the decision on petitioner's

application, the petitioner shall not be evicted from his house.

4. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).